

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) No. 02 of 2018

In

Company Appeal (AT) No. 111 of 2017

IN THE MATTER OF:

Northbridge Consulting Pvt. Ltd. & Ors.

.. Appellants

Versus

Aneesha Dutt & Anr.

.. Respondents

Present:

For Respondents: Mr. Piyush Sharma, Advocate.

O R D E R

15.02.2018 Mr. Piyush Sharma, learned Advocate appearing on behalf of the Respondents submits that the main arguing Counsel is at Jabalpur but such ground cannot be accepted to adjourn the case. He further submits that he has no instruction to argue the case.

In view of aforesaid submission, we dismiss the case for non-prosecution.

[Justice S.J. Mukhopadhaya]
Chairperson

[Balvinder Singh]
Member (Technical)

akc/uk